IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-154/2007

In the matter of:

Balraj Malhotra & Ors.

.. PETITIONER

Vs.

Srijee Estates & Investment (P) Ltd.

... RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 11.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: +

For the Respondent/Corporate Debtor: -

For the Intervener

ORDER

Due to paucity of time arising out of sitting in the Special Bench, the matter was not able to be taken up. Hence, the same is adjourned to 05.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 11.12.2017